

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Civil) No(s).17879/2012

RAJAN MITTAL & ORS.

Petitioner(s)

VERSUS

JATINDER SINGH & ORS.

Respondent(s)

(With appln(s) for c/delay in filing process fee and prayer
for interim relief and office report)

Date: 23/08/2013 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Arvind Kumar Gupta,Adv.

For Respondent(s)

Mr. Reepak Kansal, Adv.

Mr. G.K. Bansal,Adv.

Mr. Shubham Bhalla, Adv.

Mr. Jagjit Singh Chhabra ,Adv

UPON hearing counsel the Court made the following

O R D E R

In all there are seven respondents.

On behalf of respondent No.1, the learned Advocate, Mr. Ankit has accepted notice and undertaken to file vakalatnama during the course of the day. Further submission has been advanced at Bar by the learned counsel that no counter affidavit is required to be filed on behalf of respondent No.1.

Respondent Nos.2 and 3 are granted three weeks' time, as a final chance, for filing counter affidavit on record.

Item No.44

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Respondent No.4 has failed to file counter affidavit, despite final chance granted on the last date.

Respondent Nos.5 to 7 have been already ordered to proceed ex parte, as per the order passed on 2.7.2013.

List again on 9.9.2013.

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REGISTRAR

(M.A. SAYEED)

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